



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 2

IA/ 4548(MB)2023 IN C.P. (IB)/1306(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **12.10.2023**

NAME OF THE PARTIES: **Sri Girija Prasanna Cotton Mills Ltd**

Vs

DDK Infratech Private Limited

For the FC : CS Ashish Lalpuria

For the CD : Adv Mily Ghoshal

Section 12A, 7 of the IBC, 2016

ORDER

IA 4548/2023

This is an application filed by the Debenture holders under Section 12A read with Regulations, 30A for withdrawal of the CIRP regulation through withdrawing the CP before constitution of COC. It has been brought to our notice that another application filed by the Debenture Trustee is pending before Court Room No. V of this Tribunal in CP 860/2020 which was disposed of with liberty to revive the same as this CP is already admitted.

The IA evidencing separate application on their all the five financial creditors. In the above circumstances we heard the IRP and the Counsel for the CD. Having considered the matter we allowed the application to be withdrawn. IA 4584 is allowed and disposed of.

CP 1306/2022 is disposed of. While disposing the CP all Interlocutory applications if any, stands disposed of.

Sd/-

SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-

K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//JNK//